

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(Through web-based video conferencing platform)

ITEM No.08
CP (IB) No.366/BB/2019

IN THE MATTER OF:

M/s. Aradhya Wire and Ropes Pvt Ltd
Vs.

... Petitioner

... Respondent

Order under Section 10 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.12.2021

CORAM:

SH. AJAY KUMAR VATSAVAYI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator : Sh. Vivekananda

ORDER

1. Heard Mr. Vivekananda, learned Counsel for the Liquidator.
2. The learned Counsel for the Liquidator submits that they have filed the second, third and fourth progress reports i.e., from the period 01.01.2021 to 30.09.2021 vide Diary No. 3498 dated 09.12.202. The same is taken on record. The learned Counsel for the Liquidator further submits that the promoters of the Corporate Debtor have given a proposal seeking revival of the Company and that they have settled the matter with the Sole Creditor/South Indian Bank and an appropriate Application in this regard shall be filed within due course.
3. List the CP on **04.01.2022** for filing the next report by the Liquidator.

— sd —
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

— sd —
(AJAY KUMAR VATSAVAYI)
MEMBER (JUDICIAL)